
(2021) 04 SEBI CK 0122

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 143 Of 2021

CFM Asset Reconstruction Pvt. Ltd

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 28-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0122

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Devanshu Desai, Devanshu Desai, Anubhav Ghosh, Ravishekhar Pandey

Judgement

1. Three weeks time is allowed to the appellant to file rejoinder. List on June 18, 2021.
2. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.